

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 274 OF 2018**

**Dated: 02<sup>nd</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Rajasthan Rajya Vidyut Prasaran Nigam Limited** .... **Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Ltd. & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Ravindra Khare, Asstt. Engg.  
MPPMCL , Jabalpur for R-5

**ORDER**

Mr. Ravindra Khare, Asstt. Engineer, MPPMCL, Jabalpur accepts notice on behalf of Respondent No. 5 and prays for six weeks' time to engage the counsel and file the reply .

Submission made by Mr. Ravindra Khare, Asstt. Engineer, MPPMCL, Jabalpur appearing for the Respondent No. 5, as stated above, is placed on record.

Mr. Ravindra Khare, Asstt. Engineer, MPPMCL, Jabalpur appearing for the Respondent No. 5 is permitted to file reply on or before 14.12 2018 after serving copy to the learned counsel for the Appellant and to enable him to file the vakalatnama. Thereafter, rejoinder, if any, may be filed on or before 08.01.2019 after duly serving copy the appearing Respondents.

Relist the matter on **28.01.2019**, as agreed by the learned counsel appearing for both the sides.

**(S. D. Dubey)**  
**Technical Member**  
*Pr/pk*

**(Justice N. K. Patil)**  
**Judicial Member**